## MANIPUR



# EAZETTE

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GOVERNMENT OF MANIPUR SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION Imphal, the 1st April, 1991

No. 2/35/90-Leg/L.—The Manipur Liquor Prohibition Act, 1991 (Act No. 4 of (991) Which received assent of the Governor en 1-4-1991 is hereby published in the Manipur Gazette.

> L. IBOMCHA SINGH, Deputy Secretary (Law) to the



purposes, of the production, except for medicinal, scientific, industrial or such purposes, of the production, manufacture, possession, import, export, transport, purchase, sale and consumption of liquor in the State of Manipur.

Be it enacted by the Legislative Asombly of the State of Manipur in the forty-second year of the Republic of India.

#### CHAPTER-I

- 1. Short Title. Extent and Commencement :- (1) This Act may be called the "Manipur Liquor Prohibition Act, 1994".
  - (2) It extends to the whole of the State of Manipur.
  - (3) It shall come into force on such date as the State Government may, by a notification in the official gazette; appoint.
- 2. Definitions :- In this Act unless there is anything repugnant in the subject or context :--
- (1). "Armed forces" means persons under the control of the Army Act, 1950 (No. 46 of 1950), Air Force Act, 1950 (No. 45 of 1950) and Navy Act, 1957 (No. 62 of 1957) set In

- (2) "Buy" vith all its great accel variations, means and paid in cash or in kind, and includes any receipt in
- "Commissioner" merns Probibition Commissioner appointed
- (4) "Liquor" means any intoxicating liquor and includes all the ting of or containing a phot and any substance which Government may, by not fication, declare to be liquor to be
- "Manufacture" includes every process, whether natural or antirestand which any liquor is preduced or prepared, also re-distillation and comprocess for the rectification, flavouring, blending or colouring of liquid
- (6) "Para Military Force" means persons under Assam Rifle Asia 1941 (No. 5 35 1941). Border Security Forces Act, 1768 (No. 47 of 1961) and members of any other force under the operational command
- "Frescribed" means prescribed by rules under this Act.
- (8) "Prohibition officer" includes Commissioner and any person appointed
- (9) "Public place" means a place as defined as public place in the Public Gambling Act. 1867 12c: 111 of 1867).
- (10) "Registered medical reactitioner" means a person registered under the Indian Medical Count. Act. 1956 (No. 102 of 1956).
- (11) "Sell" with all its grammatical variations, means any transfer including transfer by a gift or loan or otherwise.
- (12) "State Armed Perice" shall include members of Manipur Riles and Armed Constability of any other State or of the Centre stationed in Maniour.
- Words and expressions used but not defined in this Act, shall have the same meaning as are respectively assigned to them in the Eastern Bengal and Assam Excise Act, 1910 (No. 1 of 1910) as extended to Alanipur.

#### CHAPTER-II

- 3. Probabilion of liquor: No person shall-(a) transport, import or ressess liquor. Combined lique:
- (6) sellige hop figue.
- (G) September Faiters
- (c) manufacture liquor, and
- (c) uses or social and materius useful, implement or apparatus whatsoever
- 4. This chapter not to apply to certain, articles: Nothing in this chapted shall apply to-
  - (a) any toilet preparation containing alcohol which is unfit for use at liquor

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- (5) any medical preparation containing alcohol which is unfit for use as
- (c) any antisentic preparation or solution containing alcohol which is unfit for use, liquor;
- (d) any flavouring extract, essence or syrup containing alcohol which is
- (e) any manuacture of "Industrial" or "Potable" alcohol from industrial by product by a dul, licenced and acturing unit, where such alcohol is to be used for manufacture of isems other than intoxicants or liquor or where such alcohol is for sale outside the State of Manipur.

Provided that such articles corresponds with the description and limitations nentioned in section 32.

Provided further that the purchase, possession or use of any liquor or alcohol for the manufacture of any such article surface to be made or had except under a permit granted under section 15.

- Explanation:—Nothing in this section shall be construed to mean that any person may drink any tailot preparation, or antiseptic preparation solution, containing alcohol and it is hereby provided that no person shall drink any such preparation.
- 5. Prohibition of advertisements:—No person shall print or prohibit in any newspaper, book, leaflet, booklet or any other stagle or periodical publication or otherwise display or distribute any advertisements or the matter commending, soliciting the use of or offering any liquor in the State.
- 6. Alteration of denatured spirit: -No person shall-
- (a) alter or attempt to alter any denatured spirit by dilution with water or by any method whatsoever, with the intention that such spirit may be used for human consumption, whether as a beverage or internally as a medicine or internally as a medicine or
- (b) have in his possession any denatured spirit in respect of which he knows or has reason to believe that such alteration or attempt to alter has been made.
  - 7. Alteration of denatured spirituous preparation:-No person shall-
- (a) after of attempt to after any denatured spirituous preparation by dilution with water or by any method whatsoever, with the intention that such proparation may be used for human consumption as a liquor, for
- (b) have in his possession any denatured spirituous preparation in respect of which he knows or has reason to believe that such alteration or attempt has been made.
- 8. Prohibition of is ming prescriptions for Liquor except by Registered Medical Practitioners: (1) do person other than a Registered Medical Practitioner, shall issue any prescription for a manuspaper of any liquor.
- (2). No Registered Medical Practitioner shall prescribe such liquor, unless the believes in good faith after careful medical examination of the person for whose use such prescription is made, that the use of such linguor by such person is necessary and suffer a felier to him from an ailment.

- (3) A registered medical practitioner shall state, in every prescription liquor issued by him, the name and address of the person to whom issued, the of issue, directions, for use, and the amount and frequency of the dose, and the preserve, a copy of the prescription for one year from the date of issue. On the copy so preserved he shall state the aliment for which the liquor is prescribed.
- 9. Prohibition of soliciting use or of doing any act calculated to incite or encourage member of public to commit offence—No preson shall—
  - (a) solicit the use of, or offer, any liquor or,
- (b) do any act which is calculated to incite or encourage any class of individuals or the public generally to commit any offence under this Act or to commit a breach of any rules, regulation or order made or the conditions of any permit, pass or authorisation granted thereunder.
- 10. Prohibition of consumption of medicinal preparation containing atcohor in excess of normal dose—No person, shall for the purpose of producing a state of intoxication, consume any medicinal preparation containing alcohol in any quantity exceeding the normal dose.

Explanation—The expression "normal dose", in relation to any medicine preparation, means the quantity prescribed by a Registered Medical Practitione to be taken at a time and in a case where no such prescription has been obtained the quantity indicated to be taken at a time in the directions given by the manufacturer of the medicinal preparation.

- 11. Prohibition of possession of denatured spirituous preparation in excess prescribed limit—(1) No person, shall have in his possession, except, under a permetal by an officer empowered by the State Government in that behalf, as quantity of denatured spirituous preparation in excess of such quantity as the State Government may, by notification in the official Gazette, specify.
- (2) In specifying quantity for possession of denatured spirituous preparation under sub-section (1) regard shall be had to the necessity for the free possession such preparation for legitimate domestic and other purpose and different limits to be fixed for
  - (a) different local areas,
  - (b) different classes of persons, and
    - (c) different occasions.
- 12: Regulation of manufacture, etc. of denatured spirituous preparation person shall—
  - (a) manufacture, sell or bottle for sale any denatured spirit or its preparations of a permit.
  - (b) import, export or transport any denatured spirit or its preparation excess of the limit of possession specified under sub-section (Section 11 except under the authority and in accordance with the terms conditions of a permit.
  - (c) drink any denatured spirit or its preparation.

- (2) a permit required under sub-section (1) shall be granted by an officer empowered by the State Government
- 13. General conditions regarding permits etc.:—All permits, passes, or authorisation granted under this Act shell be in such form and shall, be payment of the prescribed fee provided that every permit, pass or authorisation shall be granted only enotice and the person applying undertakes the payment of the prescribed fee provided that every permit, pass or authorisation shall be granted only on the conditions that the person applying undertakes the abide, and in the opinion of the efficier authorised to grant the permit, pass or authorisation is likely to abide by all the conditions of the permit, pass or authorisation and the provisions to other conditions of the permit, pass
- 14. Health permits Notwithstanding as thing herein reiere confeined, the State Government may presente the cenditions under which permits may be issued for possessic p. use or consumption of liquor on health ground to any
  - 15. Permits for medicinal, scientific and industrial purposes:—The State Government may prescribe the condition under which permit may be issued that such liquor, as acquired by such person for a bonatide medicinal, scientific,

and the Commissioner may grant remit on such conditions and for such periods as may be specified for the use and consumption of liquor by any person who

- (a) a sovereign or Head of a foreign country, or
- (b) an Ambassador, Diplomatic envoyer Consul, Honorary Consul or trade, commerce or other representatives of a foreign country or
- (c) a foreign national on tour in India, and
- (d) the spouse of any person specified in Clause (a),(b),(c) or any relation of such person and dependent upon him.
- Permission to use of Consumption of Linear in Mess and Cantoons of specified by a general or special creer, permit— (a) the sale of liquor, and

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- b) The purchase, use or consumption of such liquer in the Smie by the members of Armed Forces, para-military forces and State Armed Police in their mess and canteens.
- 18 Regulation of use or Consumption of Liquon by Permit Holders:
  - (i) No Holder of a permit under any of the provisions of this Act shall drink in a public place or institution to which the public may have
    - (ii) No holder of a permit granted under this Act shall allow the use or consumption of any part of the liquer held by him to any other person not so authorised to use or consume liquor under this Act.

19. Permit for Bonaside Medical and Other Purpose: - The State Government may, by rules, or by an order in writing, authorise an officer to grant permit to any person, or institution, for the purchase, possession, or use of any liquor or denatured spirit for the manufacture of any articles mentioned in section 4 on such conditions as may be prescribed:

Provided that, no permit shall be necessary for the possession of denatured spirit less than the quantity as may be prescribed.

- 20. Power to cancel or suspend permits etc.:—(1) Subject to such conditions as the State Government may prescribe, the authority granting any permit under this Act may cancel or suspend the same on any of the following grounds:
  - (a) Where any duty or fee payable by the holder thereof has not been
    - (b) Where there is breach of any of the terms and conditions by the holder thereof or by his agent, or by any one acting on his behalf with his express or implied permission;
    - (c) Where the holder thereof is convicted of any offence punishable under this Act or any other law for the time being in force relating to revenue;
  - (d) Where the holder thereof is guilty of any cognizable or Inon-bailabl ... offence;
  - (c) Where the holder thereof is guilty of any offence punishable under the Assam Excise Act 1910, the Narcotic Drugs and Psychotropic Subs tances Act, 1985, Medicinal and Toilet preparations (Excise Duties Act 1955:
    - Where the holder thereof is guilty of any offence punishable unde Sections 112 and 114 of the Customs Act, 1962;
    - Where the holder thereof is guilty of any offence punishable und Sections 482 to 489 of the Indian Penal Code;
  - (h) Where the conditions of the permit provided for such cancellation or suspension:
  - (i) Where the permit, pass or authorisation has been obtained through willful missepresentation or fraud.
- (2) No person to whom a permit has been granted under this Act shall have any claim for compensation for the cancellation of suspension of his pern under this Act or to the refund of any fee paid or deposited relating thereto;
- (3) Any holder of a permit for denatured spirit or liquor granted as covered under this Act may surrender this permit on expiration of one month notice given by him to the Commissioner of his intention to surrender the san and on payment of the see payable for the permit for the whole period f which it would have subsisted but for such surrender;
- (4) No person to whom a permit has been granted under this Act sh have any claim to renewal of such permit.
- 21. Right, Title or Interest under Permit not liable to be sold or attack in Execution:-Not withstanding anything contained in any law for the time bei in force no right, title or interest in any permit, pass or authorisation grant under this Act, shall be liable to be sold, transferred or attached in execution any process of any civil or any other court. werld in the party of the

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22. Supervision over manufacture of denatured spirituous preparation:—The state Government may by general or special order direct that the manufacture, import, export, transport, storage, sale, purchase, use and collection of denatured spirituous preparation, under the supervision of such Prohibition, Excise or Police staff as it may deem proper to appoint, and that the cost of such staff exporting, transporting, atoring, selling, purchasing, using or collecting denatured.

Described that the cost of such staff exporting transporting, storing, selling, purchasing, using or collecting denatured.

Provided that, the State Government may exempt any class of persons of institutions from paying the whole or any part of the cost of such staff,

- 23. Commissioner enlitled to require permit holder to dispose stocky!—
  (1) Notwithstanding the fact that the period during which any permit, pass or authorisation is to be in force has not expired, the Commissioner may require the tion, before such date as may be specified in the order.
- (2) The Commissioner may also require the owner of the stock of any liquor, denatured spirit or its proparation, who does not hold any valid parmit, passed authorisation for such stock to dispose of the said stock before such date. as may be specified in the order, and the owner shall comply with the order.
- (3) No direction or order under sub-section (1) and (2) shall be made unless the person, likely to be adversely affected by such direction or order is given reasonable opportunity of being heard, and the reasons are recorded in writing

- 24. Probibition Commissioner—The State Government may by notification in the official Gazette, appoint and officer to be called the Prohibition Commissioner who subject to the control of the States Government and subject to such general or special orders as the State Government may from time to time make, shall exercise such powers and shall perform such duties and such functions as are conferred upon, by or under the provisions of this Act and shall superintend the probabilitions (Afficers—To aid the Commissioner in carrying out the
- 25. Prohibition O'fficers-To aid the Commissioner in carrying out the provisions of this Act, the State Government may appoint such prohibition officers with such designation, and assign to them such powers, duties and functions necessary.
- 26. Prohibition Council and Committee—(I) The State Government may by notification in the official Gazette, constitute for the State and for such period as it may deem fit, a State Prohibition Council consisting of two or more officials and non-officials as may be prescribed by the State Government. The State Government may also, by like notification, dissolve or reconstitute any such Council.
- (2) The State Government may, by notification in the oricial Gazette, constitute for a district, or part thereof and for such period as it may deem fit, Prohibition committees consisting of two or more officials and non-officials. The Government may also, by like notification, dissolve or reconstitute such Prohibition Committees.
- (3) For the purpose of the Act, the State Government may, by notification in the official Gazette, appoint any member of a Prohibition Committee by virtue of office or otherwise to be a Prohibition Officer and the relation of the officer so appointed to the State Prohibition Council shall be such as may be prescribed.

- (4) The duties to be performed by the State Prohibition Council and Prohibition Committee and the relation between the Council and the Committee shall be as may be prescribed.
- 27. Control of Commissioner over Prohibition Officers and other officers:—
  In exercise of their powers and in discharge of their duties and functions under the provisions of this Act or orders made thereunder, all Prohibition Officers and all officers including the officers of the Police and other departments shall, subject to the general or special orders of the State Government be subordinate to and under the control of the Commissioner and shall be bound to follow such orders as the Commissioner may, from time to time make.
  - 28. Delegation:—(1) The State Government may delegate any of the powers exercisable by it under this Act to the Commissioner or such other officer as it deems fit.
  - (2) Sui-ject to the control and direction of the State Government the powers contened on the Commissioner or any other officer appointed or invested with powers under this Act may be delegated by him to any of his subordinates.
  - 29. Duty of officers of Government and decal authorities to assist:—Every officer of the Government and every officer or servant of a local authority, shall be legally bound to assist any prohibition officer or police officer or person authorised in this behalf in carrying out the provisions of this Act.
- 20. Euty of owners and occupious of land and other persons to give information.—Every person who is the owner or occupier or having the use of any reland, house, room, enclosure, space, vessel which are being used for manufacture, storage of liquor illegally, shall be bound to give rotice of the fact to a magistrate or prohibition officer or police officer immediately on discovery.
  - J31. Investment of powers of officers-in-charge of police station:—(1) The State Government may invest any Officer of the Excise Department not below the rank of Inspector with the Powers of an Officer-in-Charge of a Police Station for the investigation of offences under this Act. This shall however not be construed as limiting the power of police personnel to carry out such investigation.
  - investigation.

    (2) The State Government may, by netification in the official gazette, specify the division of powers, duties and responsibilities laid down in this Act, between personnel of Police and Excise Departments.
  - 32. Control of manufacture of articles mentioned in section 4:—(1) No manufacture of any of the articles mentioned in section 4 shall sell, use or dispose of any liquor purchased or possessed for the purposes of such manufacture under the provisions of this Act otherwise than as an ingredient of the articles authorised to be manufactured therefrom. No more alcohol shall be used in the manufacture of any of the articles mentioned in section 4 than the quantity necessary for extraction or solution of the elements contained therein and for the preservation of the articles:

Provided that this shall not apply in case of manufacture of any industrial or potable alcohol from industrial by-product mentioned in clause (e) of section 4.

(2) No person shall—

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- (a) knowingly sell any article mentioned in section 4 for being used as an intoxicating drink, or
- (b) sell any such article where he has reason to believe that the purchaser may likely use them as intoxicant.

- 33. Analysis of articles mentioned in section 4:-(1) Whenever the Commi assigner has reason to believe that any of the articles mentioned in section 4 does not correspond with the description and limitations provided in section 32 does not correspond with the description and monations provided in section 22 he shall cause an analysis of the said articles to be made and if upon such analysis, it is found that the said articles does not so correspond, he shall rive not less than fifteen days notice in writing to the person who is the manufacturer than the said articles are the person who is the manufacturer and the said articles. not less man nineer days netice, it writing to the person who is the manufacturer thereof of or is known or believed to have imported or obtained such articles to show cause why the said article should not be dealt with as liquor and such notice may be served personally or by registered post at the Commissioner may determine, and shall specify the time when, place where, and the name of the officer
- (2) If the person fails to show to the satisfaction of the Commissioner or any other efficer so named that the said article corresponds with the dercription and limitations provided in section 32 the Commissioner may, by
  notification in the Otice Gazette, direct that the said article be dealt with as a liquor and thereupon the provisions of this Act relating to liquor shall
- (3) Whenever the Commissioner eauses an analysis of an article mentioned (3) Whenever the Commissioner causes an analysis of an article mentioned in section 4 to be made under sub-section (i) or gives notice thereunder, he may required the person who is the manufacturer thereof or who is known of the imported or obtained such articles, not to sell, distribute or the previous permission of the Commissioner, for any period not exceeding is knownard communicated, to him in writing by the Commissioner, whichever is krown and communicated, to him in writing by the Commissioner, whichever is earlier, or as the case may be till such manufacturer or other person satisfies the Commissioner that the article corresponds to the description and conditions provided in Section 32 and thereupon such manufacturer or person shall comply with such requisition during the said period.
- 34. Issuesoftwarrant: The District Magistrate or, Magistrate of the First Class, or an officer of the Eacise of Police Department not below the rank of a Superintendent specially employed by the State Government on this behalf, may is, the new warrant for the agreet of any person whom he has reason to believe to have committed an effecte punishable under this Act or the rules thereunder, or for the search whether his day of by mgh, of any buildings, vessel or place in which he in respect of which any lighter, material utensil, implement or apparatus is kept or concealed.
- (2) The Officer to whom a search warrant under sub-section (1) is addressed shall have all the powers of an officer under Section 36.
- 25) Power of entry and inspection: (1) Any Officer of the Excise Department of Assistant Inspector of Excise and any Pelice Officer not below the rank of Sub-Inspector of Police and any person authorised in this behalf by the State Government who has reason to believe, from personal knowledge or from information received from any porson that any liquor material utensil, implement or appars is in respect of which an offence punishable under this Act or the rules is kep or conscaled in any building, vessel, or enclosed placed, may, between
  - (a) eater into any such building, vossel or place;
  - (b) When resisted, break open any door and remove any other obstacle

- scize such liquor, material, utensil, implement or apparatus, and any document or apparatus, or other articles which may furnish
- (d) detain, search and arrest any person whom he has reason to believe to have committed an efferee against this Act relating to such liquor,

Provided that if such officer has reason to believe that a search w reant cannot be obtained without affording opportunity for the concealment of evidence or facilitate the escape of an offender, he may, after, recording the grounds of his belief, enter and search such buildings, vessel or enclosed place

- (2) Where an officer receive any information under sub-section (1), or records grounds for his belief under the proviso thereto he shall forthwith sends a corry thereof to his immediate superior officer.
- of the Department referred to in section 35 may
  - seize, in any public place or in transit any liquor, material, utensil officer of implement or apparatus in respect of which he has reasons to believe that an offence purishable under this Act of the rules made ther ander has been committed, and alongwith it, any decument or other article which may fernish evidence of the commission of the offence, and
  - (b) detain, search and arrest any person whom he has reason to believe to have
- 37. Mode of executing warrants— The provisions of the Code or Criminal Procedure, 1973 shell in so, far as they are applicable, apply to the execution of the control of th wareards and making of scarcles, arrests and seizures under this Act.
- 38. Report of arrest and seizure:—Any Officer making an arrest or seizure under this. Act shall, within twentyfour hours of such seizure and arrest make a full report of all the periodiers of such arrest or seizure to his amountainty efficial superior, and produce the arrested person before a magistrate

provisions of this rich spiril be placed under custody and disposed off in the Excise Act, 1910 as extended to Manipur.

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40. Confiscation of articles:— Where in the opinion of the Court offence has been committed under this Act, the Court shall pass an order this the liquor, material, utensil, implement or apparatus in respect of, or by mean of which the offence has been committed be confiscated whether or not appearance whether or not vessels animal, carts or other vehicles used or employed to contain or carry same, unless for sufficient reasons to be recorded in writing the court direct

Provided that any person having lawful claim to any such commod articles, animals, or other things aforesaid may file, before the Court a claim respect thereof within thirty days of such order of confiscation and if

claim is made out to the satisfaction of the court, the order of confiscation shall be cancelled and the liquor or other things shall be returned to such claimant.

- 41. Offence to be reported: Every officer of the State Government, and every officer or servant of a local authority, and the Pradhan or Chieff Headman/Khullakpa of a village shall be bound;
  - (a) to give immediate information at the nearest Police Station or to any officer or ferson authorised in this behalf of the commission of any offence and of the intention of preparation to commit any offence under this Act which may come to his knowledge:
  - (b) to take all reasonable measures in their power to prevent the commission of any such offence which they may know or have reason to believe is about or likely to be committed.
- 22. Cognizance of offence :- No Court shall take cognizance of an offence. onder this Act unless a complaint in the regard is made by the Commissioner of prehibition or any officer authorised by him.
- Penalty for illegal import, etc. of liquor: Wheever, in contravention the provisions of this Act, or of any rule, regulation or order made or Fany pass, permit or authorisation granted thereunder :-
  - (a) imports or exports any liquor:
  - (b) manufactures any liquor;
  - (c) constructs or works any distillery or brewery; (d) bottles liquor;

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- (e) sells on buys any liquor: (f) uses, keeps or has in his possession any materials, utensils, implements or apparatus for the purpose of manufacturing any liquor;

shall on conviction, be punished for each such offence with imprisonment for a term which may extend to three wears or with fine or with both:

Provided that in the absence of special and adequate reasons to the contrary to be mentioned in the judgement of the Court-

- (i) for the first offence, such imprisonment shall not be less than six months, and fine shall not be less than five hundred rupees;
  - (ii) for a second offence, such imprisonment shall not be less than nine months, and fine shall not be less than one thousand supecs;
  - (iii) for a third or subsequent offence, such imprisonment shall not be less than one year and time shall not be less than two thousand rupees.
- 44. Penalty for alteration or attempting to after denatured spirit :-(1) Wheever in contravention of section 6 alters or attempts to alter any denatured spirit or has in his possession any spirit in respect of which he knows or has reason to believe that any such alteration or attempt has been made shall, on conviction be punished with imprisonment for a term which may extend to one year and fine which may extend to one thousand rupces;

Provided that in the absence of special and adequate reasons to the contrary to be mentioned in the Judgement of the Court, such imprisonment shall shall not be less than three months and line shall not be less than five

- (2) In prosecutions under this section, it shall be presumed, until the contrary is proved that the alteration or attempt to alter any denoursed spirit was done with the intention that such spirit may be used for human
- see 45 Penalty for alteration or attempting to after denatured spriritous preparation—(I) Wheever in contravention of section 7 alters or attempts to alter any denatured sprintious preparation, or has in his possession any such preparation in respect of which he knows or has reason to believe that any Such alteration or attempt has been made shall, on conviction, be punished with imprisonment for a tem which may extend to one year and with fine

Provided that in the absence of special and adequate reasons to the contrary to be meationed in the judgement of the Court such imprisonment shall not be less than three months and fine shall not be less than five hundred

- (2) In prosecutions under this Section it shall be presumed, until the contrary is proved, that the alteration or attempt to alter any denatured spriritous preparation was done with the intention that it may be use for human consumption as liquor.
- 46. Penalty for contravention of provision regarding prescriptions: -Whoever-
  - (a) not being a registered medical practitioner issues a precription for intox-cating liquor, or
  - (b) being a registered medical practitioner,
    - (i) prescribes liquor in contravention of the provisions of section 8 of
    - (ii) fails, without reasonable excuse, to state in the prescription for liquor the particulars required by Section 8 to be stated therein, of
    - (iii) fails to preserve such prescription, or a copy thereof, for the period for which it is required by that section to be preserved

shall en conviction, be punished with imprisonment for a term which may extend to six months or fine which may extend to one thousand rupe:

- 47. Penalty for manufacturing article mentioned in section 4 in contravention of the provisions of section 32:—(1) Whoever in contravention of the provisions of
  - (a) manufactures, imports or exports any article in section 4, or
  - (b) sells, uses or disposes of any liquor other than an ingredient of any
  - (c) uses more alcohol in the manufacture of any of the article mentioned in section 4 than the quantity necessary for extraction or solution of the elements contained therein and for the preservation of such

- (d) knowingly sells any such article for being used as liquor or soils any such article under circumstances from which it might reasonably deduce the intention of the purchaser to use them for such
- shall on conviction, be punished with imprisonment for a term which may extend to one year or fine or with both.
- (2) No person who has been convicted for any offence upper this Act or change any sum of money under this Act by way of composition for such in section 4 for a period of one year from the change of such sensition or payment, and any person who imports, manufactures or sells any surface mention of chir Subsection shall be liable to the same punishment as in
- 48. Penalty for failure the satisfy the commissioner under section 32:—(1) If the manufacturer of any of the agust as mentioned in section 1 fails to show to the satisfaction of the Commissioner back the article corresponds to the descriptions and saustraction of the commissioner incurrence article corresponds to the descriptions and limitations provided in section 32 his license for the purchases, use or possession of liquor for the manufacture of such article shall be revoked.
- (2) Any person who fails to comply with one regulation nade by the Commissioner under sub-section (2) of section 33 shall, on conviction, be punished with imprisonment for a term which may extend to one year or fine or with both.
- 49. Penalty for possessing etc., denatured spirit or its preparations in contravention of provision of section 11 and 12:—Wheever (a) in contravention of the provisions of section 11 possesses, without a permit any denatured spirit or its preparation in excess of the quantity prescribed under that section, or
- (b) in contravention of the provisions of section 12 manufactures, soll-bottles for sale or imports, exports for transports any denatured spirit or it preparation, shall on conviction, be punished.
- (i) for the first offence, with imprisonment feel a term, which may extend to six months and with fine which may extend to one thousand rupees: Provided that in the absence of special and adequate reasons to the contrary to be mentioned in the absence of streets and account reasons to the country to than five hundred rupces;
- (ii) for a second offence, with imprisonment for a leng which may extend to two years and with fine which may extend to two thousand refees:

Provided that, in the absence of special and adequate reasons to the contrary to be mentioned in the judgement of the Court, such imprisonment shall not be less than six months and the fine shall not be less than one thousand rupees;

(iii) for a third or subsequent offences, with imprisonment for a term which may extend to two years and with fine which may extend to two

Provided that, in the absence of special and adequate reasons to the contrary, to be mentioned in the judgement of the Court such imprisonment shall not be less than nine months and fine shall not be less than one thousand rupees.

50. Penalty for opening etc. of common drinking house - Wheever, being the owner or occupier or having the use of any house, room enclosures, space, vessel, vehicle or place, knowingly permits it to be used for the commission, by any

other person, of an offence punishable under this Act or the rules made thereunder, shall be punished with imprisonment for a term which may extend to six months but not less than one month or fine which may extend to five hundred rupees but not less than fifty rupees or, with both.

- 51. Fenalty for printing or publishing advertisement in confrarention of provisions of act, etc.:—Whoever, in contravention of the provisions of this Act, or of any rule, regulation or order made thereunder, prints, or publishes in any newspaper, new-sheet, book, leastet, booklet, or any single or periodical publication or otherwise displays or distributes any advertisements or other matter-
  - (a) which solicies the use of or offers any liquor, or w
- (b) which is calculated to encourage or incite any individual or class of individuals or the public generally to commit an offence under this Act, or to commit a breach of, or to evade the provisions of, any rule, regulation or order made thereunder or of the conditions of a permit, pass or authorisation granted thereunder.

shall, on conviction, be punished with imprisonment for a term which may extend to six months or fine which may extend to five hundred rupees or with both.

- 52. Penalty for inciting or encouraging certain offence etc.:—Whoever, in contravention of the provisions of this Act or any rule, regulation or order made thereunder,
  - (a) solicits the use of or offers any liquor, or

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(b) does any act which is calculated to incite or encourage any individual or a class of individuals or the public generally to commit an offence under this Act or to commit a breach of any rule, regulation or order made thereunder or conditions of a permit, pass or authorisation granted thereunder.

shall, on conviction, he punished with imprisonment for a term which may extend to six months or fine which any extend to one thousand rupees or with both.

- 53. Penalty for contravention of provisions of section 18:—Whoever, in contravention of provisions of section 18,
  - (a) drinks in a public place or an institution to which the public may
  - (b) allows the use or consumption of any quantity of liquor possessed by him to any other person,

may extend to be mosths or fine which may extend to two thousand rupees, or such both.

the Previsions of the Act, sule or regulation or order or condition of any permit this Act.

any liquor or with instruments for testing the strength keep the same in good condition, or

- (b) refuses to measure, weigh or test any liquor in his possession or to have it weighed, measured or tested,
- shall; on conviction, be punished for each offence with fine which may extend
- 55. Penalty for misconduct by permit holder:— Whoever, being the holder of a permit, pass or authorisation granted under this Act for a person in the employ of such holder or acting with his express of implied permission on his behalf,
  - (a) fails to produce, permit, pass or authorisation on demand by a prohibition officer or any other officer duly empowered if such, permit, pass or authorisation is in his possession or control, or
  - (b) willfully does or amits to do anything in contravention of any rule, regulation or order made under this Act,

shall, on conviction, be punished for each such offence with imprisonment for a term which may extend to six months or fine which may extend to five hundred rupees or with both.

56. Liability for acts of servants:—The holder of a permit, pass or authorisation granted under this Act shall be responsible as well as the actual offender, for any offence committed by any person in his employ or acting with his expressed or implied permission on his behalf under the provisions of this Act as if he himself had committed the same, unless he shall establish that all due and reasonable precautions were exercised by him to prevent the commission of such

Provided that no person other than the actual offender shall be punished with imprisonments except in default of payment of fine.

- 57. Penalty for attempts or abetment: Whoever, attempts to commit or abeta the commission of an offence under this Act shall, on conviction, be punished for such attempt or abetwent with the same punishment as is provided for the principal offence.
- 58. Breach of licence, permit, etc. to be an offence:—(1) In the event of any breach by the holder of any permit, pass or authorisation granted under this Act as by his this Act or by his servants or by any person acting with his expressed or implied permission on his behalf of any of the terms or conditions of such permit, pass or authorisation such holder shall, in addition to the cancellation or suspension of the permit, pass or authorisation granted to him, be punished on conviction with imprisonment for a term which may extend to six months or fine which may extend to five hundred timess or with both unless it is proved that all doc may extend to five hundred supers or with both unless it is proved that all due and reasonable precautions were exercised by him to prevent such breach.
  - (2) Apy person who commits any breach shall, whether he acts with or without the permission of the holder of the permit, pass or authorisation be liable to, the same punishment. way fit in
    - 59. Penalty for conspiracy :- When two or more persons agree-
- (a) to commit or cause to be committed any offence under this Act, or
  - (b) to commit a breach of a condition of a permit, pass or authorisation, each of such persons,

to two years or fine which may extend to one thousand surces or with both.

- or behave in discretely manner under the influence of drink, shall on conviction
  - (a) for the first offence be purished with imprisonment for a term which ma extend to one month or fine which may extend to two hundred rupees o with both:

Previded that in the absence of special and adequate reasons to the contrary to be mentioned in the judgement of the Courts such imprisonment shall not be less the seven days and line shall not be less than twenty five rupees.

- (2) In presecution for an effence under sub-section (1), it shall be presumed until the contrary is proved that the person accused of the said offence has drund liquor for the purpose of being intexicated and not for medicinal purpose.
- 61. Penalty for chemist, druggist of apothecary for allowing his premises to be used for purpose of consumption of liquor:—A chemist, druggist, apothecary of keeper of a dispensary who allows any liquor, which has not been bonafide medicated for medicinal purpose according to the prescription of a registered medical practitioner for any intersecting drug to be consumed on his business premises by any person, shall on consistion be punished with imprisonment for a term which may extend to six months, or fine which may extend to one-thousand rupees, or with both.
- issue a prescription with the intention that such prescription shall be used by the person to whom it is issued for the purpose of consuming liquor, in contravention of the provisions of this Act, or rule, regulation or order made thereunder or any permit, pas or authorisation granted under this Act, he shall on conviction, be punished with imprisonment for a term which may extend to six months or fine which may extend to one thousand rupces or with both.
- Penalty for maliciously giving false information:—Any person who maliciously and falsely gives information to any person exercising powers under this Act leading to a search, seizure, detention or arrest shall, on conviction, he punished with imprisonment for a term which may extend to six months or fine which may extend o one thousand rupees or with both.
  - 64. Penalty for offences not otherwise provided for:—Whoever is guilty of any willful act or intentional omission in contravention of the provisions of this Act, any rule, regulation or order made thereunder or of any permit, pass or authorisation granted under this Act, and if such Act or omission is not otherwise made an offence under this Act, shall, an conviction, be punished with the imprisonment for a term which may extend to six months or fine which may extend to five hundred rupees or with both.

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- 65. Punishment for vexatious search, seizure or arrest :- Any Officer or person exercising powers under this Act, who-
  - (i) maliciously enters or searches or causes to be entered or searched, any building or house or similar dwelling place, or

- (b) vexatiously and unnecessarily seizes the property of any person in the pretence of seizing on searching for anything liable to confiscation under this Act, or
- (c) vexatiously and unnecessarily details searches or arrest any person, or
- (d) in any other way muliciously exceeds or abuses his lawful powers, shall on conviction, be punished with in prisonment for a term which may extend to one year or line which may extend to one thousand rupecs
- 66. Things liable to confiscation:—(1) Whenever any offence punishable under this Act has been committee;
  - (a) any liquor, majorial, utensil implement or apparatus, in respect of which the ollenge has been committed, or
  - (b) where, in the case of an offence of idegal impert, export or transport, the refleader has attempted to impert, export or transport any liquor or denatured spirit, in contravention of the previsions of this Act, rule regulation or order or in breach et a condition of a permit, pass or authorisation, the whole quantity of such liquor denatured spirit which he has a tempted to import, export or transport,
  - (c) where, in the case of an offence of illeval sale, the offender has in his lawful possession any liquor, other than that in respect of which an offence has been committed, the whole of such other liquor.

shall be confised ed by the order of the Court.

- (2) Any receptacle package or covering in which any of the articles liable to confiscation under sub-section (1) is found and the other contents of such receptacle, package or covering and the animals, carrs, vessels for other conveyances used in carrying any such article shall like-wise be liable to confiscation by the order of the Court.
- 67. Return of things liable to confiscation to bonnfide owners.—When during the trial of a case for an offence under this Act, the Court decides that anything is hatle to confiscation under the foregoing section, the Court may, after hearing the person, if any, claiming any right thereto and the evidence if any, which he produce in support of his claim, order confiscation or in the case of any article other than liquor give the owner an opinion to pay fine as the court deems, fit in lieu of confiscation:

Provided that no animal, cart, vessel, vehicle or other conveyance shall be confiscated if the owner thereof satisfies the court that he had exercised due care in preventing the commission of offence.

68. Procedure out confiscution: When an offence under this Act has been committed and the offender is not known or cannot be found or when anything liable to confiscation under this Act is found or seized, the Commissioner, or District Magistrate or any other officer authorized by the State Government in this behalf may make an inquiry and if after such inquiry he is satisfied that an offence has been committed, may order the thing found to be confiscated:

Provided that no such order shall be made before the expiry of one month from the date of seizure, or without hearing the person if any, who claim any right thereto and the evidence, if any, which he produces in support of his claim

confiscation:—If the thing in question is liable to speedy and natural decay, or if the Commissioner, Court or the officer authorized by the State Government in this behalf is of the opinion that the sale vould be for the benefit of the owner, the Commissioner, Court or the officer may, at any time, direct it to be sold and the provisions of section 23 shall apply so far as may be to the net proceeds of the sale:

Provided that, where anything is liable to speedy and natural decay, or is of training value, the court or the Chicer concerned may order such thing to be destroyed; if in its trains opinion such order is expedient in the circumstances

- limber (a) Where any newspaper, newsphere books leader books, or other rather a bration a breath rimid or inclished appears to the State Government to Government may, by a thication on the official Gazate, seed to every copy of forfeited to the State Government may, by a thication on the official Gazate, seed to every copy of forfeited to the State Government and and the official Gazate, seed to every copy of forfeited to the State Government and the official Gazate, seed to every copy of forfeited to the State Government and the official for a their publication to be the same wherever found in the State. Any Maristrate may, by warrant authorize the same in any premises where any copy of such issue or any such newspaper, newspaper to book fealer booklet or other publication may be or may be in the manner provided for the equation of search warrants under the Code of
  - Dual and shall not be questioned in any Court.
  - 71. Presumption to the commission of offences in certain cases: -(1) In prosecutions under any of the provisions of this acts it shall be presumed without further evidence under this act in respect of higher ser any still, utensil, implement on allence under this act in respect of higher ser any still, utensil, implement or apparatus, whatseever for the manufacture of liquor or any materials which have undergone any process demands the manufacture of any liquor has been manufactured, for the possession of winch he is unable to account satisfactorily.
- (2) Where in any trial for an offence of manufacture of liquor and using a chill for such purp, so in contraversions of the provisions of this Act, it is proved that the accused person was present by the side of the still while it was working or that he was the owner or ecceptor having the care, wherein such still was not about d in using the still for manufacturing tiquor shall be on the accused person and the Court shall, in the absence of such proof presume to the contrary.
- 72. Compounding of offence: (1) All offence under this Act may be compounded on receirt of a sum not exceeding rupees ten thousand only on the orders of the prohibition officer with such conditions and restrictions as may be prescribed.
- (2) No offence shall be compounded if by reason of previous conviction liable either to enhanced punishment or to punishment of different kind for such offence.

- 73. Appeals:—(1) All orders passed by a Prohibition officer other than the Commissioner under this Act, shall be appealable to the Commissioner at any time within sixty days from the date of the order complained of.
- (2) All order passed by the Commissioner shall be appealable to the State Government at any time within timety days from the date of the order complained

Provided that no appeal shall be against an order passed by the Commissioner

- (3) Subject to the foregot espression as the roles which the State Government may make in this behalf shall apply to appeals under this section.
- 74. Revision: The State Gaver an intimate calls for and organine the record of any proceeding before any probabilism of service the beginning the record of or releval of a permit or authorization to der this veto for the purpose of satisfying that the operations of the printy of the purpose of satisfying that the operation becomes a gain; or property of the operation of a storing a tentor of the purpose of satisfying that the operation be not observed by the purpose of the process of the operation of the property of the operation of the purpose of the process that the order be not given enced to be hing the name about the record. On examining the record. It may either annul, reverse, in only or conform seen order,

### CHAPTER-IV

- 75. Savings:—All Proverse might and distroyer on by this Act shall be in addition to any not in defloyation of any other powers, right and drives our be everified and put in force, in the same menner by the same authority as if this
- 76. Power of the State Government to make rules -(1) The State Government may make rules for the perpess of carrying out the provisions of this
- (2) dispersionalar and without premises to the generality of the foregoing powers the State Government may make rules:-
  - (i) regulating the delegation of any powers by the Commissioner, or by any
  - regulating the import, export transport, collection, sale, purchase, butting; consumption, use or possession of liquer or denatured spirit
  - (iii) regulating the manufacture of denutured spiritueus preparation;
- (iv) regulating the grant, suspension or cancellation of pennits, passes or authorizations for the import, export, transport, collection, sale purchase Possession, manufacture, bottling consumption, use of any of the above
- regulating the periods and localities for which the permit may be granted for the wholes ile or retail yend of any of the above acticles mentioned;
- (vi) Prescribing the restrictions under which and the conditions on which any permit, pass or authorization may be granted including :—(a) the prohibition of the admixture with any liquer or any sub-tance

- (b) the prohibition of sale of denatured spirit denatured spirituous preparation, except for cash;
- (c) the prescription of the days and hours during which any premises may or may not be kept open and provisions for the closure of such premises;
- (d) the prescription of the accounts to be maintained and the returns to be submitted by permit holders;
- (e) the regulation or prohibition of the transfer of permit.
- (vii) (a) declaring the processes by which spirits shall be denatured;

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- (b) for causing such spirits to be denatured through the acency or under the supervision of the Government Odicers and for the payment of charge for such supervision;
- (2) for ascertaking whether such spirits have been denatured.
- (viii) producting and regulating the employment by the permit holder of any persons to assist him in his business in any capacity whatsoever:
- (iv) presenting the persons or classes of persons to whom any liquor or de latured spiritulus preparation, may or not be sold or y ho may not be allowed to sell, purchase or use any of these articles;
- (x) prescribing the amount of scentity to be deposited by the holder of any permit, pass or authorization for the due performance of the conditions for the same;
- (vi) providing for the maintenance by the holders of permits, masses or authorization of the registers of sales, purchase, possession, consumption or use and the particulars to be entered in the register;
- (xii) regulating the grant of rewards or expenses to officers, or persons giving information or assistance in the detection or investigation of offences under this Act, and of compensation to persons charged with offences punishable under this Act and acquirted;
- (xiii) preserving the constitution of committees, and Beards and the
- (xiv) prescribing the powers. functions and duties of Pr. hibition officers,
  Boards and Committees. The fees and allowance payable to the
  members of the Boards, and committees;
- (xv) prescribing the fees payable in respect of any privilege, permit pass, or authorization granted or issued under this Act.
- 3. Every rule made under this section shall be hid as soon as may be, after it is made, before the Manipur Legislative Assembly while it is in session for a total period of seven days, which may be comprised in one ression or in two successive sessions, and if, before the expiry of the session in which it is so decide to make any modification in the rule or the Manipur Legislative Assembly agree that the rule should not be made, the rule shall thereafter have effect only in such modification or annulment shall be without prejudice to the validity of any thing previously done under this rule.

- 77. Officers and persons acting under this act to be public servants:— All officers and persons empowered to exercise any power or to perform any functions under this Act shall be deemed to be public servants within the meaning of section 20 of the Indian Penal Code.
- 78. Bar of proceedings: No suit or proceedings shall lie against the Government or against any person empowered to exercise powers or to perform functions under this Act, for anything in good faith done or purporting to be done under this Act.
- 79. Limitation of prosecutions or suits against officers:— (1) All prosecutions of any Prohibition, Police or other officers, or of any persons empowered to exercise powers or to perform functions under this Act, and all actions which may be lawfully brought against the Government or any of the aforesaid officers or persons, in respect of anything done or alleged to have been done in pursuance of this Act, shall be instituted within four months from the date of the act complained of and not afterwards, and any such action shall be dismissed:
  - (a) if the plaintiff does not prove that, previously to bringing such action, he has presented all such appeals allowed by this Act, or by any other law for the time being in force, as within the aforesaid period of four months it was possible to present, or
  - (b) in the case of an action for damage, if tender of sufficient amends shall have been made before the action was brought, or if after the institution of the action a sufficient sum of money is paid into Court with costs, by or on behalf of the defendant.
- (2) Subject to the provisions of section 197 of the Code of Criminal Procedure, 1973, no Court shall take cognizance of an offence committed or alleged to have been committed by any Prohibition. Police or other officer or any person empowered to exercise powers or to perform functions under this Act, in regard to anything done under this Act, unless a sanction is granted in accordance with the aforesaid provisions of section 197 of the Code of Criminal Procedure, 1973.
- (3) No suit shall lie against any prohibition. Police or other officers for damages unless the same is instituted within four months from the time the cause of action arose.
  - 80. Exemption from eperation of the act :- Nothing in this Act shall apply-
  - (1) in respect of any liquor, denatured spirit and their preparations which are the property and in the possession of the Government and
  - (2) in respect of liquor manufactured and used by the Scheduled Castes and Scheduled Tribes of Manipur excluding India made foreign liquor purposes subject to such conditions and restrictions as may be specified by notification in the official gazette.
- 81. Power to remove difficulties:—(1) If any difficulty or doubt arises in giving effect to provisions of this Act, the State Government may by order published in the Gazette, make such provisions, not inconsistent with the purpose of this Act appears to it to be necessary or expendient for the removal of the difficulty or doubt; and the order of the State Government in such cases shall be final.